

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1094 & 1140 of 2019

In the matter of:

BCIL Yelahanka Projects LLP.

....Appellant

Vs.

Amit Chandrakant Shah & Ors.

...Respondents

Present

For Appellant Mr. Gautam Singh, Advocate.

For Respondents: Mr. Sanjay Gupta & Ms. Chaitra Bhat, Advocates for R-1.

Mr. Amit Agrawal & Mr. Rahul Kukreja & Mr. Kushagra Agarwal, Advocates for R-2 to 4.

Mr. Om Prakash, Advocate for R-3.

Mr. Balaji Srinivasan & Ms. Garima Jain, Advocates for R-5.

ORDER

(Virtual Mode)

21.08.2020: It is represented by the Learned Counsel for the Appellant that the Appellant had filed its 'Rejoinder', in the office of the Registry. Hence, the Registry is directed to keep the said 'Rejoinder' among the present Appeal Papers vide "Diary No. 21316" and to post the matter one week thereafter.

List the Appeal 'for admission (after notice)' on **10th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

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